GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:4560 ANSWERED ON:03.05.2012 LAW COMMISSION Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to give more autonomy to Law Commission of India;
- (b) if so, the details thereof; and
- (c) the number of reports of the Law Commission received so far and the action taken on those reports?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a)&(b): The Law Commission of India is reconstituted for a period of 3 years and the present one i.e. 19th Law Commission of India, was constituted for the period from 1st September, 2009 to 31st August, 2012. The Commission functions within the terms of reference under which it is constituted and enjoys full autonomy in its functions.

(c): Law Commission of India has submitted 239 reports so far, out of which 82 reports are pending with various Ministries/ Departments for consideration/implementation.